

(c) the areas wherein it is being used;
and

(d) the achievements of such computers in the field of meteorology?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The following types of computers have been developed indigenously and are being productionised by the Indian companies;

- (i) PCXT/AT, 80386/80486 micro processor based mini computer.
- (ii) Multi Bus II and VME based computer systems.
- (iii) Shared memory multi-processor system based on micro-processor 80386 and 68030.
- (iv) I 860 micro processor based graphic systems.
- (v) Parallel processor based super computer.

(b) Yes, Sir. Super Computer based on parallel processor architecture has been developed in the country through indigenous design and development efforts. These computers have peak computing power of 1000 mega flops. With respect to the main frame computers and work stations currently being manufactured in the country, these indigenously designed super computers exceed in the computing performance by a factor over 100 for the 256 node machines.

(c) The parallel processor based computer systems are planned to be used in the following areas.

- Remote Sensing
- Image Processing
- Signal Processing
- Launch Vehicle Dynamics
- Computational Fluid Dynamics
- Finite Element Modelling
- Oil Reservoir Modelling
- Computational Physics
- Computational chemistry
- Astronomy and Astrophysics
- Material Science
- Computational Mathematics
- Graphics and Visualisation
- Aerodynamic application

(d) Indigenously designed super computer systems have so far not been applied in the field of meteorology. However, the project is under formation with Indian Meteorological Department for using these super computers for weather forecasting.

[English]

Central Assistance to Kerala for Ground Drainage Scheme

2072. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of URBAN DEVELOPMENT be pleased to state the total amount of assistance given by the Union Government of Kerala under ground drainage scheme during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): There is no centrally sponsored scheme for ground drainage in urban areas. Consequently, the question of central assistance does not arise.

Allotment of Kiosks/Shops to Hawkers

2073. SHRIMATI SUSEELA GOPALAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a Committee headed by Shri G.P. Thareja, Additional District Judge, was constituted to scrutinise to claims of hawkers/squatters in Delhi;

(b) if so, whether the said Committee has made its recommendations; if so, the details thereof;

(c) whether the recommendations have been implemented and if so, the details thereof;

(d) whether the NDMC have formulated a scheme for rehabilitation of Hawkers/squatters; if so, the details thereof;

(e) whether complaints have been received about irregularities in the allotment; and

(f) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) Yes, Sir.

(b) The N.D.M.C. has reported that the Committee has submitted its Interim report to the Supreme Court of India and the decision thereon is still awaited. The NDMC has further stated that they are not aware if the final recommendations report of the Com-

mittee has also since been submitted to the Supreme Court.

(c) In view of reply to part (b) above, the question does not arise.

(d) Yes, Sir, as per statement given below.

(e) and (f). After the constitution of the Thareja Committee, no allotment has so far been made as rehabilitation measure to the hawkers/squatters and as such, the question of complaint does not arise.

STATEMENT

Allotment of Kiosks/Shops to Hawkers

1) *Eligibility criteria will be as under:*

1. All eligible squatters upto 1977 shall be eligible for allotment of kiosks and stalls subject to their availability in the respective areas. Till they are allotted kiosks and stalls they will be given permission for *tehbazari* on usual charges.
2. All eligible squatters pertaining to 1978 to 1980 will be eligible for *tehbazari* permission in their respective areas subject to availability of suitable space. However, if stalls/kiosks are available after accommodating the eligible squatters out of this list will also become eligible for allotment of kiosks/stalls.
3. The eligible squatters between 1981 and 1987